

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 16/13 of NC-VI held on 06.09.2012

Meeting No.16/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 06.09.2012 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3.	Sh.S.K.Jain	DO	DIPP
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 13/13 & 14 /13 held on 23.08.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1

Case No.:19/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00019/AM13/	RLA File :07/24/040/00387/AM12/	Lic.No/Date:0710086525 23.02.2012	Approved
The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Contact value MB Chair Ind Sync with B type Arms)	123.00 Nos.	1 Castors 50X38 CT600 /38F1122	615.00Nos.
		2 Sun Base	123.00Nos.
		3 Adjustable Arms	246.00Nos.
		4 Tilting Mechanism	123.00Nos
		5 Gaslift Mechanism	123.00Nos.
		6 Polyester Fabric/Mesh	1.02Sq. mtrs / Sq. Mtr. content in the export product.
* Note:- Quantity of import items from Sl. No. 1 to 5 is allowed on net to net basis with accountability clause.			
RA may take consequential action as per policy/procedure.			

2

Case No.:20/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00020/AM13/	RLA File :07/24/040/00403/AM12/	Lic.No/Date:0710086529 23.02.2012	Approved
The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Contact value HB & MB Chair Ind Sync with B type Arms)	413.00 Nos.	1	Castors 50X38 CT600/F1122
		2	Sun Base
		3	Adjustable Arms
		4	Tilting Mechanism
		5	Polyester Fabric/Mesh
			2065.00Nos.
			413.00Nos.
			826.00Nos.
			413.00Nos
			1.02 Sq.Mtrs/Sq.Mtr. content in the export product.
* Note:- Quantity of import items from Sl. No. 1 to 4 is allowed on net to net basis with accountability clause.			
RA may take consequential action as per policy/procedure.			

3

Case No.:22/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00022/AM13/	RLA File :07/24/040/00413/AM12/	Lic.No/Date:0710086532 23.02.2012	Approved
The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (ERGON MB with KTS mech and Adj. Arms & CB 3 way).	370.00 Nos.	1	Castors 50X38 CT600 /38F1122
		2	Sun Base
		3	Adjustable Arms
		4	Tilting Mechanism
		5	Gaslift Mechanism
		6	Chair Back
		7	Polyester Fabric/Mesh
			1850.00Nos.
			370.00Nos.
			740.00Nos.
			370.00Nos
			370.00Nos.
			370.00Nos
			1.02Sq. mtrs / Sq. Mtr. content in the export product.

* Note:- Quantity of import items from Sl. No. 1 to 6 is allowed on net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

4

Case No.:24/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00024/AM13/	RLA File :07/24/040/00420/AM12/	Lic.No/Date:0710086872 08.03.2012	Approved
The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Telmate MB Ind Sync with Chouch Arms).	400.00 Nos.	1	Castors 50X38 CT600 /38F1122
		2	Sun Base
		3	Tilting Mechanism
		4	Gaslift Mechanism
		5	Chair Back
		6	Polyester Fabric/Mesh
			2000.00Nos.
			400.00Nos.
			400.00Nos.
			400.00Nos.
			400.00Nos.
			1.02Sq. mtrs / Sq. Mtr. content in the export product.

* Note:- Quantity of import items from Sl. No. 1 to 5 is allowed on net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

5	Case No.:6/33/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00196/AM12/	RLA File :07/24/040/00386/AM12/	Lic.No/Date:0710085589 17.01.2012	Approved
	The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
	Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Contact value MB Chair Ind Sync with B type Arms).	200.00 Nos.	1	Castors 50X38 CT600 /38F1122	1000.00Nos.
		2	Sun Base	200.00Nos.
		3	Adjustable Arms	400.00Nos.
		4	Tilting Mechanism	200.00Nos.
		5	Gaslift Mechanism	200.00Nos.
		6	Polyester Fabric/Mesh	1.02Sq. mtrs / Sq. Mtr. content in the export product.

* Note:- Quantity of import items from Sl. No. 1 to 5 is allowed on net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

6

Case No.:7/33/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00197/AM12/	RLA File :07/24/040/00378/AM12/	Lic.No/Date:0710085573 17.01.2012	Approved
The case was considered by the committee as per agenda. The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Telemate MB chairs with B type Arms & Telisma HB Ind Sync with B Arms).	215.00 Nos.	1 Castors 50X38 CT600 /38F1122	1075.00Nos.
		2 Sun Base	215.00Nos.
		3 Adjustable Arms	430.00Nos.
		4 Tilting Mechanism	215.00Nos.
		5 Gaslift Mechanism	215.00Nos.
		6 Chair Back	215.00Nos.
		7 Polyester Fabric/Mesh	1.02Sq. mtrs / Sq. Mtr. content in the export product.
* Note:- Quantity of import items from Sl. No. 1 to 6 is allowed on net to net basis with accountability clause. RA may take consequential action as per policy/procedure.			

7	Case No.:8/33/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00198/AM12/	RLA File :07/24/040/00377/AM12/	Lic.No/Date:0710085591 17.01.2012	Approved
	The case was considered by the committee as per agenda. The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tilting Revolving Chairs (Telmate MB chair with B type Arms& Telisma HB Ind Sync with B type Arms)	373.00 Nos.	1 Castors 50X38 CT600 /38F1122	1865.00Nos.
			2 Sun Base	373.00Nos.
			3 Adjustable Arms	746.00Nos.
			4 Tilting Mechanism	373.00Nos.

			Tilting Mechanism	373.00Nos.
		5	Gaslift Mechanism	373.00Nos.
		6	Chair Back	373.00Nos
		7	Polyester Fabric/Mesh	1.02 Sq. mtrs / Sq. Mtr. content in the export product.

* Note:- Quantity of import items from Sl. No. 1 to 6 is allowed on net to net basis with accountability clause.
RA may take consequential action as per policy/procedure.

8

Case No.:9/33/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
HQ File :01/85/050/00199/AM12/	RLA File :07/24/040/00368/AM12/	Lic.No/Date:0710085587 17.01.2012	Approved
The case was considered by the committee as per agenda.The committee discussed the case and noted the comments furnished by the DIPP (TSW) vide their letter No. Nil dated 06.9.2012 and decided to approve the case as per the DIPP comments as under:-			
Export Item	Qty.	Import Item	Qty.
Tilting Revolving Chairs (Engage MB MA2 Chair Racheterian Back 4 way Adj. Arms, ASTRO MC Chair PC B type Arms).	424.00 Nos.	1 Castors 50X38 CT600 /38F1122	2120.00Nos.
		2 Sun Base	424.00Nos.
		3 Adjustable Arms	848.00Nos.
		4 Tilting Mechanism	424.00Nos
		5 Gaslift Mechanism	424.00Nos.
		6 Chair Back	424.00Nos
		7 Polyester Fabric/Mesh	1.02 Sq. mtrs / Sq. Mtr. content in the export product.
* Note:- Quantity of import items from Sl. No. 1 to 6 is allowed on net to net basis with accountability clause.			
RA may take consequential action as per policy/procedure.			

9	Case No.:7/11/85-ALC3/2012	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00086/AM13/	RLA File :32/24/040/00009/AM13/	Lic.No/Date:3210054617 23.05.2012	Deferred
	The committee discussed the case and was not satisfied with the reply furnished by the firm vide their letter dated 28.8.2012 with regard to size/variety / grade			

of export and import item. Committee decided to call for the following information from the applicant:-

1 specific f size/ variety/ grade of import / export item according to market Nomenclature.

2.Percentage of broken in both import and export .

The case is deferred for four weeks and place before committee on 4.10.2012

10	Case No.:6/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011	Deferred
	The committee discussed the case and was not satisfied with the reply furnished by the firm vide their letter dated 28.8.2012 with regard to size/variety / grade of export and import item. Committee decided to call for the following information from the applicant:- 1 specific size/ variety/ grade of import / export item according to market Nomenclature. 2.Percentage of broken in both import and export . The case is deferred for four weeks and place before committee on 4.10.2012			

11	Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Deferred
	The committee discussed the case and was not satisfied with the reply furnished by the firm vide their letter dated 28.8.2012 with regard to size/variety / grade of export and import item. Committee decided to call for the following information from the applicant:- 1 specific f size/ variety/ grade of import / export item according to market Nomenclature. 2.Percentage of broken in both import and export . The case is deferred for four weeks and place before committee on 4.10.2012			

12	Case No.:2/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00106/AM13/	RLA File :10/24/040/00021/AM13/	Lic.No/Date:1010050099 21.06.2012	Deferred
	The committee decided to remind Spice Board to expedite their comments and defer the case for four weeks. The case may be placed before committee on 4.10.2012			

13	Case No.:3/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00107/AM13/	RLA File :10/24/040/00020/AM13/	Lic.No/Date:1010050087 21.06.2012	Deferred
	The committee decided to remind Spice Board to expedite their comments and defer the case for four weeks. The case will be placed before committee on 4.10.2012			

14	Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The committee decided to remind MFPI to expedite their comments and defer the case for four weeks. The case to be placed before committee on 4.10.2012			

	Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
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15	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The committee decided to remind MFPI to expedite their comments and defer the case for four weeks. The case to be placed before committee on 4.10.2012			

16	Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The committee decided to remind MFPI to expedite their comments and defer the case for four weeks. The case to be placed before committee on 4.10.2012			

17	Case No.:10/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00039/AM13/	RLA File :13/24/040/00004/AM13/	Lic.No/Date:1310039457 18.04.2012	Deferred
	The committee discussed the case and noted that the export item falls in the domain of MSME. Hence it was decided to refer the case to MSME for their comments and defer the case for four weeks . The case to be placed before committee on 4.10.2012.			

18	Case No.:2/9/85-ALC3/2011	Party Name:ANANDA CHATTERJEE,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00040/AM12/	RLA File :02/24/040/00034/AM12/	Lic.No/Date:0210159359 23.05.2011	Deferred
	The committee discussed the case and noted that the information called from the firm has not been received so far. Committee decided to issue last reminder to the firm calling for their reply failing which the case will be treated as closed/ rejected. The case was deferred for four weeks and to be placed before committee on 4.10.2012			

19	Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred
	. The committee decided to remind MFPI to expedite their comments and defer the case for four weeks. The case may be placed before committee on 4.10.2012			

20		Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/187/AM12	RLA File :02/24/040/159/AM12	Lic.No/Date:02101780317 07.12.2011	Deferred
	The committee discussed the case and decided to ask the firm to furnish following information. 1. Packing material / Labels mentioned in flow chart do not figure either in the list of import items or in the indigenous inputs in the application . This may be clarified. Committee decided to defer the case for four weeks and place before committee on 4.10.2012.			

21	Case No.:3/16/85-ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred
	The committee decided to remind MFPI to expedite their comments and defer the case for four weeks. The case to be placed before committee on 4.10.2012			

22	Case No.:6/15/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00110/AM13/	RLA File :34/24/040/00104/AM13/	Lic.No/Date:3410034650 17.07.2012	Deferred
	The committee decided to defer the case for four weeks as comments awaited from the Department of C&PC. Reminder may be issued to expedite their comments and case to be placed before committee on 4.10.2012			

23	Case No.:1/15/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00105/AM13/	RLA File :02/24/040/00083/AM13/	Lic.No/Date:0210180428 31.07.2012	Deferred
	. The committee decided to defer the case for four weeks as comments are awaited from Tea Board. Committee also sought following information from the applicant:- 1. Blending ratio / Net content of imported Tea in export product. The case may be placed before committee on 4.10.2012			

24	Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The committee decided to defer the case for four weeks as comments awaited from MSME. Reminder to be issued to MSME to expedite their comments and the case to be placed before committee on 4.10.2012.			

25	Case No.:5/15/85-ALC3/2012	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00109/AM13/	RLA File :10/24/040/00006/AM13/	Lic.No/Date:1010049730 30.05.2012	Deferred
	The committee decided to defer the case for four weeks as comments are awaited from Spice Board. Reminder may be issued to Spice Board to expedite their comments and place the case before committee on 4.10.2012.			

26	Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	The committee discussed the case and noted that firm has not furnished the requisite information called for by this office on 12.3.2012 followed by three reminders and decided to issue last reminder to the applicant to furnish the requisite information failing which case will be rejected. Committee decided to defer the case for four weeks and place the case before committee on 4.10.2012.			

27	Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Deferred
The committee discussed the case and noted that the export product does not pertain to Textile Commissioner. Committee decided to refer the case to MSME (Chemical division)for their comments and defer the case for four weeks. The case to be placed before the committee on 4.10.2012				

28	Case No.:11/2/85-ALC3/2012	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00011/AM13/	RLA File :02/24/040/00243/AM12/	Lic.No/Date:0210175575 21.03.2012	Deferred
The committee noted the deficiency letter of DIPP vide their letter No. Nil dated 18.5.2012 received in meeting on 6.9.2012 . As per DIPP letter committee decided to call for the following information from the applicant :- The total quantity of imported clinker (0.95 MT) and Gypsum (0.04 MT) comes to 0.99 MT for export of 1MT of ordinary Portland cement (OPC) they have to indicate other imported / indigenous material to add in manufacture of OPC. 2. Consumption of all the raw materials with corresponding production of OPC for the last 2 years duly certified by the chartered Accountant / Central Excise Range. Committee decided to defer the case for four weeks and place before the committee on 4.10.2012				

29	Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
The committee decided to defer the case for four weeks as comments are awaited from Office of Textile commissioner and MSME (Hosiery) and desired to remind them to expedite their comments. The case to be placed before committee on 4.10.2012				

30	Case No.:17/2/85-ALC3/2012	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2012 06.09.2012	Status:
	HQ File :01/85/050/00017/AM13/	RLA File :05/23/040/00473/AM12/	Lic.No/Date:0510319156 01.03.2012	Deferred
The committee decided to defer the case for four weeks as comments are awaited from Department of Electronics and decided to remind them to expedite their comments. The case to be placed before committee on 4.10.2012				

||their comments. The case to be placed before committee on 4.10.2012

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